

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 191 OF 2025 / EZ**

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Urbashi Jena

...Appellant

VERSUS

State of Odisha & Others

...Respondents

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By the Respondent No.7

Kolkata

Date:

Through

*Papiya Banerjee Bihani*

**Smt Papiya Banerjee Bihani,**  
Advocates for the Respondent No.7  
(State Pollution Control Board, Odisha)  
e-mail:pbanerjeebihani@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTER ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 191 OF 2025 / EZ

12 DEC 2025

Urbashi Jena

...Appellant

VERSUS

State of Odisha & Others

...Respondents

AFFIDAVIT ON BEHALF OF THE STATE  
POLLUTION CONTROL BOARD, ODISHA,  
R.NO.7.

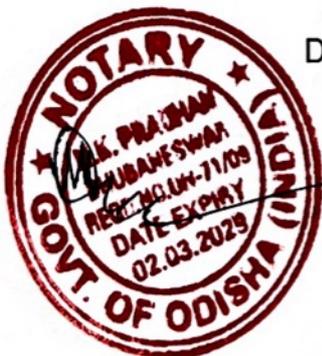
I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.7 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.
2. That in this OA the applicant has mainly prayed for issuance of appropriate direction to the R-7 Board to



withdraw the consent to operate granted in favour of M/s. Agrawal Infrabuild pvt. Ltd. for operating a stone crusher unit (R-10) alleging that the same is in violation of the siting criteria.

3. That it is humbly submitted that the establishment, operation of a stone crusher unit in the State of Odisha is mainly regulated through a siting criteria prescribed by the Forest & Environment Department, Govt. of Odisha in exercise of powers conferred by Section-5 of the Environment (Protection) Act, 1986 vide order No.18226 dtd.06.08.2010 published in Orissa Gazette No.1297 dtd.16.08.2010. The consent to establish / operate in respect of a stone crusher unit is considered by the Board only after submission of siting criteria certificate from the concerned district Revenue Authority. A copy of the Gazette Notification dtd.16.08.2010 as well as Circular No.19055 dtd.07.08.2007 issued by the R-7 Board to the Regional Officers to consider the application of the stone crusher unit for consent to establish / operate on the basis of the siting clearance certificate issued by the Collector & District Magistrate of the concerned district are annexed to



this affidavit and marked as ANNEXURE – R7/1 and ANNEXURE - R7/2 respectively.

4. That the R-10 has submitted application for consent to establish under the provisions of Section-21 of the Air (PCP) Act, 1981 before the Regional Officer, Kalinga Nagar of the R-7 Board along with required documents and siting clearance certificate dtd.09.08.2024 issued by the Collector & District Magistrate, Jajpur (R-4) in favour of Sri Samarendra Nayak for establishment of a stone crusher in the name and style of Gayatri Stone Crusher. But subsequently, the application of the unit for grant of consent to establish was considered by the Board vide Annexure-2 of the OA after submission of the certificate on transfer of siting criteria by the R-4 in favour of R-10 vide letter No.12319 dtd.07.10.2024. A copy of the transfer of siting criteria certificate is annexed to this affidavit and marked as ANNEXURE - R7/3.

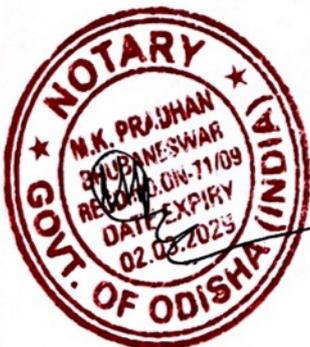
5. That prior to grant of first time consent to operate on dtd.24.10.2024 in favour of R-10 and subsequent renewal on dtd.29.03.2025, which is valid upto 31.03.2026 vide Annexure-3 of the OA, the officials of Regional Office, Kalinga Nagar of this Board has carried out inspection on



dtd.24.10.2024 and 26.03.2025 respectively. Hence, the allegation made in the OA that the R-7 Board has considered the consent to operate without verification is not correct. Copy of the Inspection Report dtd.24.10.2024 and 26.03.2025 are annexed to this affidavit and marked as ANNEXURE-R7/4 and ANNEXURE - R7/5 respectively.

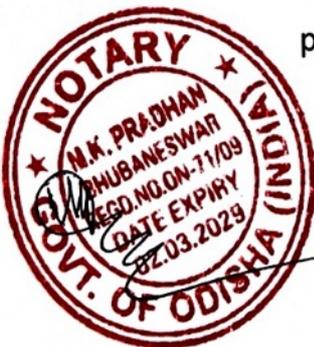
6. That as regards the averments made in the OA that the R-10 is not adhering to the environmental norms / standard, the officials of the R-7 Board has carried out inspection on dtd.26.11.2025 in order to verify the compliance status of the R-10 unit and submitted their report. On the day of inspection i.e. 26.11.2025 the Ambient Air Quality was also monitored and the Analysis Report dtd.02.12.2025 reveals that the parameters as indicated in the report meet with the prescribed standard. A copy of the Inspection Report dtd.26.11.2025 along with the Ambient Air Quality Monitoring Report dtd.02.12.2025 is annexed to this affidavit and marked as ANNEXURE - R7/6 Colly.

7. That in this OA it is also further alleged that the R-7 Board has not taken any action on the complaint regarding R-10 unit is also not correct in as much as the officials of the Regional Office of the R-7 Board at Kalinga Nagar have



carried out inspection in order to verify the allegation raised in the complaint on dtd.11.09.2025 and submitted their report on dtd.09.10.2025. On the date of inspection, water samples of tube well and surface water collected from Bajabati village have been analysed in the Central Laboratory of this Board and the reports reveal that the quality of water is well within the permissible limit. Copy of the Inspection Report dtd.09.10.2025 along with the Analysis Reports are annexed to this affidavit and marked as ANNEXUR E - R7/7 Colly.

8. That it is also humbly submitted that the issue raised with regard to R-10 unit is also partly before this Hon'ble Tribunal in OA No.11/2025/EZ - Arun Kumar Jena & Ors. vs. State of Odisha & Ors, which is pending for hearing, wherein the status of the R-10 unit has appeared in SI.No.13 of Annexure-R6/3 annexed to our affidavit dtd.08.07.2025 filed in that case.
9. That the Respondent No.7 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.



X

MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-112009  
PH - 9437627119

85

- 10. That the annexures annexed to the present affidavit are true and correct copies of their originals.
- 11. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

  
**DEPONENT**  
 Member Secretary  
 State Pollution Control Board  
 Odisha, Bhubaneswar

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

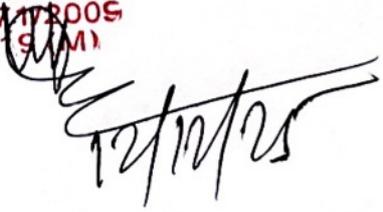
Verified at Bhubaneswar on this the 12<sup>th</sup> December, 2025.



**SWORN BEFORE ME**

MANJULA KUMAR PRADHAN  
 NOTARY PUBLIC  
 BHUBANESWAR  
 REGD. NO. ON-112009  
 PH - 9437627119 (S.M.)

  
**DEPONENT**  
 Member Secretary  
 State Pollution Control Board  
 Odisha, Bhubaneswar

  
 12/12/25

# The Orissa Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 1297 CUTTACK, MONDAY, AUGUST 16, 2010/SRAVANA 25, 1932

FOREST & ENVIRONMENT DEPARTMENT

ORDER

The 6th August 2010

No. 18226—ENV.-1-19/2010-F. & E.—In exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Rule 4 of the Environment (Protection) Rule, 1986 and the notification of the Government of India in the Ministry of Environment and Forests (Department of Environment, Forest and Wildlife), No. SO-152(E), dated the 10th February 1988 and in supersession of order issued by the Government of Orissa in the Forest & Environment Department No. 1309—Env.-1-55/2003-F. & E., dated the 1st August 2006 and No. 9507—Env.-1-80/1997-F.&E., dated the 13th May 1998, the State Government do hereby issue the following directions to the persons carrying on the operation of Stone Crushers in the State, namely :—

1. All stone crusher units shall install adequate dust suppression and air pollution control systems so that the Suspended Particulate Matter measured between 6 to 10 Mtrs. from any process equipment shall not exceed  $600\mu\text{g}/\text{m}^3$  and shall implement all pollution control measures as notified under the said Act by the Ministry of Environment and Forests (MoEF), Government of India from time to time.
2. No stone crusher unit shall be allowed to operate within 500 Mtrs\* from the established authorised habitation, educational institution, hospitals, courts and public offices. The stone crusher will not be considered to be violating the siting criteria, if new habitation comes up within the restricted area of 500 Mtrs. after consent to establish is granted by the State Pollution Control Board.
3. No stone crusher shall be established/operated within 200 Mtrs. from the State Highway (SH) and National Highway (NH).
4. No stone crusher shall be allowed to operate within 1 Km. from the Municipality/ N.A.C. area as notified by the Government of Orissa.

5. Permission for temporary stone crusher exclusively for construction of NH/SH may be allowed for the construction period.
6. A green belt of tall long foliage trees shall be created along the boundary of the crusher units.
7. The District Collector shall ensure that no stone crusher continue to operate in violation of these directions beyond 3 months of issue of this notification. They shall ensure physical closure/demolition of said stone crusher units which do not comply with the directions as above.

\*N.B.—The distances will be measured point to point, as the crow flies.

By order of the Governor

U. N. BEHERA

Principal Secretary to Government



FAX : 2562822/2560955  
 Tel : 2564033/2563924  
 EPABX : 2561909/2562847  
 E-mail: [paribesh@sancharnet.in](mailto:paribesh@sancharnet.in)  
 Website: [www.ospcboard.org](http://www.ospcboard.org)

## STATE POLLUTION CONTROL BOARD, ORISSA

(DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ORISSA)

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No. 19055

DI. 2807

**BY FAX / BY REGD. POST**

To

The Regional Officer  
 State Pollution Control Board,  
 Rourkela / Rayagada / Sambalpur / Berhampur / Cuttack /  
 Keonjhar / Angul / Balasore / Bhubaneswar

**Sub: Procedure for Consent to establish and Consent to operate for Stone Crusher and Brick Kiln units.**

Sir,

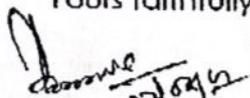
In pursuance of the decision taken in the Regional Officers Meeting held on dt.23.02.2007, please find enclosed copy of the modified format for submission of inspection report w.r.t. Stone crushers and Brick Kiln units.

The following procedures may be strictly followed for grant/refusal of Consent to establish and Consent to operate.

1. Application for Consent to establish and consent to operate shall be considered on the basis of the certificate of the Collector and District Magistrate of the concerned district on compliance of conditions of the siting criteria, notified by the State Government.
2. Application for first time Consent to operate shall be forwarded to the Head Office with clear cut recommendation. Regional Officer shall not recommend for consideration of application without certificate of the Collector and District Magistrate of the concerned district on compliance of the siting criteria.
3. Application of 1<sup>st</sup> time Consent to operate shall be sent to Head Office alongwith the Ambient Air Quality data and evaluation of adequacy of pollution control measures.

Encl: As above.

Yours faithfully,

  
 MEMBER SECRETARY



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR

(Revenue Section)

Letter No. 12319

Date 07.10.2024

CERTIFICATE ON TRANSFER OF SITTING CRITERIA FOR ESTABLISHMENT OF STONE CRUSHER UNIT.

This is to certify that the Certificate on Sitting Criteria for Establishment of Stone Crusher Unit granted in favour of Sri Samarendra Nayak, S/o- Prafulla Chandra Nayak, Prop- M/s. Gayatri Stone Crusher, At- Bajabati, District- Jajpur is hereby temporarily transferred for period of Three years or completion of the project which ever is earlier in favour of M/s. Agarwal Infrabuild Private Limited (Project Proponent), 1<sup>st</sup> Floor, V.R. Plaza, Link Road, Bilaspur, Chhattisgarh- 495001, Email: [agarwalinfrabuild@rediffmail.com](mailto:agarwalinfrabuild@rediffmail.com) for three years or completion of the project which ever is earlier as he has taken the schedule land on lease from the recorded tenant M/s. Gayatri Stone Crusher marfat Sri Samarendra Nayak, S/o- Prafulla Chandra Nayak of Village- Bajabati- where the crusher will be established. The terms and conditions made vide letter No. 8916 dt. 09.08.2024 remained unchanged.

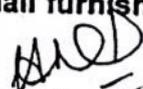
Land Schedule

Mouza	Khata No.	Plot No.	Area in AC	Kisam	Record Tenant
Bajabati	210/36	984	Ac. 0.33.500 bk	Gharabari	Samarendra Nayak, S/o- Prafulla Chandra Nayak by Caste- KHANDAYAT
		985	Ac. 0.21.500 bk	Gharabari	
		<b>Total</b>	Ac. 0.550		

  
Collector & District Magistrate  
Jajpur

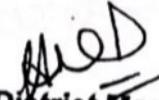
Memo No 12320 Rev/ Dt 07.10.2024

Copy to m/S. Agarwal Infrabuild Private Limited, 1<sup>st</sup> Floor, V.R. Plaza, Link Road, Bilaspur, Chhattisgarh- 495001, Email: [agarwalinfrabuild@rediffmail.com](mailto:agarwalinfrabuild@rediffmail.com) for information. He is instructed to obey the following rules for setting up and operationalization of the aforesaid crusher unit, as per letter no. 13559 R&DM/dt. 13.04.2018 of Joint Secretary to Govt. R & DM Department (1) Maintain an input and output register with details of quantity and sources from which the materials have been procured with y-pass details.(2)The Crusher Units shall install CCTV cameras. (3) The Crusher units shall furnish monthly reports on input and output to Tahasildar.

  
Collector & District Magistrate  
Jajpur

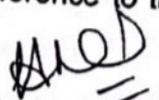
Memo No 12321 Rev/ Dt. 07.10.2024

Copy to Sri Samarendra Nayak, S/o- Prafulla Chandra Nayak, Prop- M/s. Gayatri Stone Crusher, At- Bajabati, District- Jajpur for information and necessary action with reference to this office Memo No. 8917 dt. 09.08.2024.

  
Collector & District Magistrate  
Jajpur

Memo No 12322 Rev/ Dt. 07.10.2024

Copy to the Member Secretary, State Pollution Control Board, Orissa Paribesh Bhawan, 118 Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012 / Regional Officer, OSPCB, 586 Surya Vihar, Link Road, Cuttack-12 /Regional Officer S.P.C.B, Kalinganagar, Pankapal, Jajpur Road for information and necessary action with reference to this office Memo No. 8918 dt. 09.08.2024.

  
Collector & District Magistrate  
Jajpur

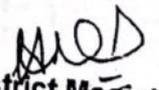
Memo No 12323 Rev/ Dt. 07.10.2024

Copy forwarded to the General Manager D.I.C, Jagatpur / RIC, Kalinganagar, Jajpur/ Executive Engineer, Division, (NESCO) Kuakhia / Chief Inspector of Factories & Broilers, Orissa Bhubaneswar for information and necessary action with reference to this office Memo No. 8918 dt. 09.08.2024.

  
Collector & District Magistrate  
Jajpur

Memo No 12324 Rev/ Dt. 07.10.2024

Copy forwarded to the Tahasildar Dharmasala for information and necessary action with reference to this office memo no.8920 dt 09.08.2024. He is requested to follow the above instruction for the said Stone Crusher Unit as per rule.

  
Collector & District Magistrate  
Jajpur

**INSPECTION REPORT OF M/S AGRAWAL INFRABUILD PVT LTD, AT-BAJABATI,  
TEHSIL- DHARMASALA, DIST- JAJPUR**

Name of The Industry : M/s Agrwal Infrabuild Pvt Ltd, At-Bajabati,  
Tehsil-Dharmasala Dist- Jajpur

Date of Inspection : 24.10.2024

Inspected by : Er M M Sahoo, DEE  
Soumendra Sahu, AES

Inspected the plant to verify the compliance of consent to establish conditions for consideration of consent to operate. Sri Pabitra Kumar, Manager of the Plant was present during inspection. The unit has applied for CTO and deposited CTO fee of Rs 25395 vide receipt no 161955019 which is adequate for two years i.e 2024-26

**SALIENT FEATURES OF THE PLANT**

Type and Category of the industry	Stone Crusher (Orange Category)	
Capital Investment	Capital investment Rs 261.70 Lakhs (As per CA copy P Asish Kumar Gupta & Associates)	
Area	0.55 Ac(plot no-984 & 985 of Khata no-210/36)	
Raw Materials	Granite stone boulder	33,000 MT/Month
Product	Stone Chips	30000 MT/Month

**STATUS OF THE UNIT**

Consent to establish was granted to the unit vide this office letter no 3499/SCU-392 Dtd 07.10.2024 for production of stone chips of quantity 30000 MT/Month. The unit has applied for CTO and deposited CTO fee of Rs 25395 vide receipt no 161955019 which is adequate for two years i.e 2024-26

**PLANT & MACHINERY**

It is a 200 TPH crusher comprises of Primary Jaw crusher, Secondary cone crusher, transfer chute, one screening unit consist of four decks unit and conveyor discharge belt.

**COMPLIANCE STATUS OF CTO CONDITIONS:**

Sl. No.	Special Conditions	Compliance Status
<b>Air Pollution</b>		
1	The unit has to provide sign board indicating the name of the crusher unit, proprietor, plot no, full address and to demarcate the land by boundary wall of adequate height.	The unit has provided a sign board indicating the name of the crusher, plot no & full address. Boundary wall yet to be provided by the unit by wire net.
2	Dust containment-cum-suppression shall be provided at all the potential dust generating points	The unit has provided water sprinkling facility at feeding hopper, transfer chutes and screens.
3	The wind breaking walls of adequate height shall be constructed at the potential dust	Temporary wind breaking wall has been provided by the unit

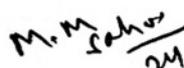
	generating sources.	
4	The unit shall carry out regular cleaning and wetting of the ground within the premises and more fixed water sprinklers should be installed for suppression of the dust during transportation.	The unit has provided a mobile water tanker of capacity 10 KL for wetting of the ground inside the premises.
5	The unit shall construct black topped/concrete road inside the industry premises used for transportation.	Parts of roads are made compacted by the unit.
6	Minimum drop height shall be provided at discharge chute to minimize fugitive dust.	Minimum drop height is being maintained by the unit as observed.
7	The stone dust generated shall be handled properly to minimize fugitive dust emission. Transportation of stone dust shall be carried out by covered trucks in moist conditions.	Stone dust will be supplied to outside by tarpaulin covered trucks as informed by the unit.
8	The suspended particulate matter measured between 6-10 meters from any process equipment of stone crushing unit shall not exceed 600 Microgram/m <sup>3</sup> . The unit shall install additional dust suppression devices to maintain the suspended particulate matter inside its premises.	The unit has provided water sprinkling facility at feeding hopper, transfer chutes and screens.
9	The height of the stack attached to DG set shall be as per the formula $H = h + 0.2 \sqrt{KVA}$ Where H= Total height of the DG stack in meter, h= height of the building (in meter) where DG set is installed, KVA = DG set capacity (in KVA)	The unit has provided a 200 KVA DG set with adequate stack height.
<b>SOLID &amp; HAZARDOUS WASTE</b>		
10	The solid wastes, rejects/dust generated from the plant shall be collected & suitably disposed off in an environmental friendly manner so that there shall be no wash out of solids during rains or any dust nuisance due to wind action.	Being followed as informed

### RECOMMENDATIONS

Consent to operate of the unit may be considered subjected following observations.

- > The stone crusher unit has to cover entire conveyor system with corrugulated SI sheets.
- > Plantation made by the unit needs to be enhanced.
- > The unit has to make all the internal roads black topped/concreted.

  
24.10.24  
Soumendhra Sahu  
Asst Env Scientist

  
24.10.24  
Er M M Sahoo  
Dy Env Engineer

**INSPECTION REPORT OF M/S AGRAWAL INFRABUILD PVT LTD, AT-BAJABATI,  
TEHSIL- DHARMASALA, DIST- JAJPUR**

Name of The Industry : M/s Agrwal Infrabuild Pvt Ltd, At-Bajabati,  
Tehsil-Dharmasala Dist- Jajpur

Date of Inspection : 26.03.2025

Inspected by : Er M M Sahoo, DEE  
H S Sahu, AES

Inspected the plant to verify the compliance of consent to operate conditions for consideration of consent to operate(Renewal). Sri Pabitra Kumar, Manager of the Plant was present during inspection. The unit has applied for CTO and deposited CTO fee of Rs 25395 vide receipt no 161955019 which is adequate for two years i.e 2024-26

**SALIENT FEATURES OF THE PLANT**

Type and Category of the industry	Stone Crusher (Orange Category)	
Capital Investment	Capital investment Rs 261.70 Lakhs (As per CA copy P Asish Kumar Gupta & Associates)	
Area	0.55 Ac(plot no-984 & 985 of Khata no-210/36)	
Raw Materials	Granite stone boulder	33,000 MT/Month
Product	Stone Chips	30000 MT/Month

**STATUS OF THE UNIT**

Consent to operate was granted to the unit vide this office letter no 3624/SCU-392 Dtd 24.10.2024 for production of stone chips of quantity 30000 MT/Month which is valid up to 31.03.2025. The unit has applied for CTO and deposited CTO fee of Rs 25395 vide receipt no 161955019 which is adequate for two years i.e 2024-26

**PLANT & MACHINERY**

It is a 200 TPH crusher comprises of Primary Jaw crusher, Secondary cone crusher, transfer chute, one screening unit consist of four decks unit and conveyer discharge belt.

**COMPLIANCE STATUS OF CTO CONDITIONS:**

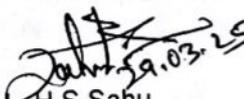
Sl. No.	Special Conditions	Compliance Status
<b>Air Pollution</b>		
1	The unit has to provide sign board indicating the name of the crusher unit, proprietor, plot no, full address and to demarcate the land by boundary wall of adequate height.	The unit has provided a sign board indicating the name of the crusher, plot no & full address. Boundary wall yet to be provided by the unit by wire net.
2	Dust containment-cum-suppression shall be provided at all the potential dust generating points	The unit has provided water sprinkling facility at feeding hopper, transfer chutes and screens.
3	The wind breaking walls of adequate height shall be constructed at the potential dust generating sources.	Temporary wind breaking wall has been provided by the unit

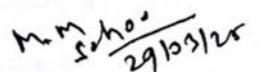
4	The unit shall carry out regular cleaning and wetting of the ground within the premises and more fixed water sprinklers should be installed for suppression of the dust during transportation.	The unit has provided a mobile water tanker of capacity 10 KL for wetting of the ground inside the premises.
5	The unit shall construct black topped/concrete road inside the industry premises used for transportation.	Parts of roads are made compacted by the unit.
6	Minimum drop height shall be provided at discharge chute to minimize fugitive dust.	Minimum drop height is being maintained by the unit as observed.
7	The stone dust generated shall be handled properly to minimize fugitive dust emission. Transportation of stone dust shall be carried out by covered trucks in moist conditions.	Stone dust will be supplied to outside by tarpaulin covered trucks as informed by the unit.
8	The suspended particulate matter measured between 6-10 meters from any process equipment of stone crushing unit shall not exceed 600 Microgram/m <sup>3</sup> . The unit shall install additional dust suppression devices to maintain the suspended particulate matter inside its premises.	The unit has provided water sprinkling facility at feeding hopper, transfer chutes and screens.
9	The height of the stack attached to DG set shall be as per the formula $H = h + 0.2 \text{ KVA}$ Where H= Total height of the DG stack in meter, h= height of the building (in meter) where DG set is installed, KVA = DG set capacity (in KVA)	The unit has provided a 200 KVA DG set with adequate stack height.
<b>SOLID &amp; HAZARDOUS WASTE</b>		
10	The solid wastes, rejects/dust generated from the plant shall be collected & suitably disposed off in an environmental friendly manner so that there shall be no wash out of solids during rains or any dust nuisance due to wind action.	Being followed as informed

**RECOMMENDATIONS**

Consent to operate of the unit may be considered subjected following observations.

- Plantation made by the unit needs to be enhanced.
- The unit has to make all the internal roads black topped/concreted.

  
 H S Sahu  
 Asst Env Scientist

  
 Er M M Sahoo  
 Dy Env Engineer

**INSPECTION REPORT OF M/S AGRAWAL INFRABUILD PVT LTD  
AT-BAJABATI, TEHSIL-DHARMASALA, DIST-JAJPUR**

Name of The Industry : M/s Agrwal Infrabuild Pvt Ltd.  
At-Bajabati, Tehsil-Dharmasala Dist-Jajpur

Date of Inspection : 26.11.2025

Inspected by : Er. M. M. Sahoo, RO  
Sri H. S. Sahu, AES  
Sri S. Sahu, AES

Inspected the plant to verify the compliance of consent to operate conditions. The crusher unit is operational during inspection and Sri Pabitra Kumar, Manager of the Plant was present during inspection.

**SALIENT FEATURES OF THE PROPOSED PLANT:**

Type and Category of the industry	Stone Crusher (Orange Category)	
Capital Investment	Capital investment Rs 261.70 Lakhs (As per CA copy P Asish Kumar Gupta & Associates)	
Area	0.55 Ac (Plot no-984 & 985 of Khata no-210/36 of Mouza-Bajabati, Tehsil-Dharmasala, Dist-Jajpur)	
Raw Materials	Granite stone boulder	33,000 MT/ Month
Production Capacity	Stone Chips	30,000 MT/Month

**STATUS OF THE UNIT:**

Consent to operate has been granted to the unit vide this office letter no 1174/SCU-392 Dtd 29.03.2025 for production of stone chips of quantity 30,000 MT/Month; which is valid up to 31.03.2026.

**SITING CLEARANCE STATUS OF THE UNIT:**

The unit has obtained certificate on Transfer of siting Criteria from the office of Collector & district Magistrate, Jajpur vide letter no. 12319 Dated: 07.10.2024 for temporarily transferred of siting Criteria from Sri Samarendra Nayak, S/o- Prafulla Chandra Nayak, Prop-M/s. Gayatri Stone Crusher to M/s. Agarwasl Infrabuild Private Limited (Project Proponent), 1st Floor, V.R. Plaza, Link Road, Bilaspur, Chhattisgarh- 495001 for Establishment of stone crusher unit located At: Plot no. 984 & 985 of Khata No. 210/36 (Total Area- Ac.0.55Dec), Mouza- Bajabati, Tehsil-Dharmasala, Dist-Jajpur for Establishment of Stone Crusher Unit for period of Three years or completion of the project whichever is earlier. And the terms and conditions of earlier granted siting Criteria to M/s. Gayatri Stone Crusher made vide letter No. 8916 dt. 09.08.2024 remained unchanged.

**PLANT & MACHINERY:**

The crusher of capacity 200 TPH comprises of Primary Jaw crusher, Secondary cone crusher, transfer chute, one screening unit and conveyor discharge belts.

**COMPLIANCE STATUS OF CTO CONDITIONS VIDE LETTER NO. 1174, DTD. 29.03.2025:**

Sl. No.	Special Conditions	Compliance Status
1.	The unit shall provide adequate dust containment-cum-extraction system/dust suppression system at all potential dust generating points of the crusher plant such as feeding point, material transfer points, crushers, screen, all conveyer belts	The unit has provided water sprinkling facility at Primary jaw crusher, secondary cone crusher, vibrating screen feeder & over the conveyor belts. The unit has covered the intermediary conveyors with corrugated GI sheets which are

	including that of raw material handling and product handling area etc. to minimize fugitive dust emission	connected between jaw crusher to cone crusher and vibrating screen. Primary Jaw crusher & vibrating screen is enclosed to minimize fugitive dust emission. The internal transit routes were wet by the mobile water tanker of capacity of 10 KL.
2.	The masonry wind breaking walls of adequate height shall be constructed both in downwind and upwind directions of the stone crusher.	Temporary wind breaking wall has been provided by the unit.
3.	The primary crusher, screen and secondary crusher shall be placed in a covered shed. The entire conveyor system shall be covered with corrugated GI sheets.	The unit has provided water sprinkling facility at Primary jaw crusher, secondary cone crusher, vibrating screen feeder & over the conveyor belts. The unit has covered the intermediary conveyors with corrugated GI sheets which are connected between jaw crusher to cone crusher and vibrating screen. Primary Jaw crusher & vibrating screen is enclosed to minimize fugitive dust emission. And for internal transit roads as well as approach roads were wet by the mobile water tanker of capacity of 10 KL. <b>(Photograph is Enclosed)</b> .
4.	Auto water sprinkling arrangement shall be provided at the discharge chutes and rotary fixed sprinkler should be provided at all around the plant premises.	
5.	The crusher unit has to construct metalled roads with proper drainage facility with regular wetting & cleaning arrangement within the premises to minimize fugitive emission.	Internal transport road inside the premises have compacted with the stone chips and murrum.
6.	The suspended particulate matter measured between 6-10 meters from any process equipment of stone crushing unit shall not exceed 600 Microgram/m <sup>3</sup> .	Ambient Air Quality Monitoring is conducted during visit for the parameters such as SPM ( $\mu\text{g}/\text{m}^3$ ), PM <sub>2.5</sub> ( $\mu\text{g}/\text{m}^3$ ), SO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ ), NO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ ), NH <sub>3</sub> ( $\mu\text{g}/\text{m}^3$ ), O <sub>3</sub> ( $\mu\text{g}/\text{m}^3$ ) and as per the analysis report it's revealed that the above monitored parameters are remained within Board's Prescribed Standard <b>(Analysis Report &amp; Photograph of monitoring is Enclosed)</b> .
7.	The stone dust generated from the unit shall be handled in a proper manner to minimize fugitive dust emission.	The unit has adopted dust suppression measures such as water sprinkling over stone dusts and as informed by the unit stone dusts are used for road making purposes and transported through covered vehicles.
8.	The stone dust shall be suitably disposed of, so that there shall be no wash out of solids during rains or any dust nuisance due to wind action.	
9.	The acoustic enclosure/ acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards wherever in the higher side as per GSR-7, dt.22.12.1998, of E(P) Act, 1986.	Agreed to comply with.
10.	Garland drain shall be provided all around the product dump area for preventing any entry of rain water into the area or flow of solids along with surface run off.	Earthen drain been made for preventing surface runoff in case any.
11.	The unit shall develop and maintain green belt all along the periphery of the industry premises.	The unit has made about 50 Nos. plantation around the boundary.

12.	The unit shall abide E & P Act 1986 and rules framed thereunder.	Agreed to comply with.
13.	The unit shall submit a declaration by 30th of April every year that all the pollution control systems are in good conditions and operating properly	Submitted.
14.	The board reserves the right to revoke/ refuse consent at any time during this period incase any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.	Agreed to comply with.

**ENVIRONMENT MONITORING REPORT:**

The Ambient Air Quality Monitoring is conducted on 26.11.2025 near weigh bridge cabin & at a distance of 10 mtrs. away from the metal discharge point to ascertain the concentration of Suspended Particulate Matter SPM ( $\mu\text{g}/\text{m}^3$ ),  $\text{PM}_{2.5}$  ( $\mu\text{g}/\text{m}^3$ ),  $\text{SO}_2$  ( $\mu\text{g}/\text{m}^3$ ),  $\text{NO}_2$  ( $\mu\text{g}/\text{m}^3$ ),  $\text{NH}_3$  ( $\mu\text{g}/\text{m}^3$ ),  $\text{O}_3$  ( $\mu\text{g}/\text{m}^3$ ) in the ambient air.

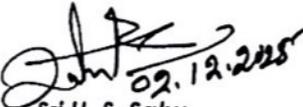
Sl. No.	Location	Parameters					
		SPM ( $\mu\text{g}/\text{M}^3$ )	$\text{PM}_{2.5}$ ( $\mu\text{g}/\text{M}^3$ )	$\text{SO}_2$ ( $\mu\text{g}/\text{M}^3$ )	$\text{NO}_2$ ( $\mu\text{g}/\text{M}^3$ )	$\text{NH}_3$ ( $\mu\text{g}/\text{M}^3$ )	$\text{O}_3$ ( $\mu\text{g}/\text{M}^3$ )
01	Fugitive Emission Monitoring conducted near Weigh Bridge Cabin & at a distance of 10 mtrs. away from the Metal discharge point	552	58	12.2	27.8	BDL	23.8
Standards for SPM as per CTO order no. 706/RO-SPCB-KALINGA NAGAR / APC issued vide letter no. 1174 / SCU-392, dated. 29.03.2025 and standards for $\text{PM}_{2.5}$ , $\text{SO}_2$ , $\text{NO}_2$ , $\text{NH}_3$ , $\text{O}_3$ as per National Ambient Air Quality Norms		600	60	80	80	400	180

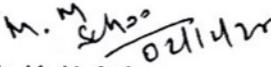
**N.B-** From the analysis report it's revealed that the monitored parameters such as SPM ( $\mu\text{g}/\text{m}^3$ ),  $\text{PM}_{2.5}$  ( $\mu\text{g}/\text{m}^3$ ),  $\text{SO}_2$  ( $\mu\text{g}/\text{m}^3$ ),  $\text{NO}_2$  ( $\mu\text{g}/\text{m}^3$ ),  $\text{NH}_3$  ( $\mu\text{g}/\text{m}^3$ ),  $\text{O}_3$  ( $\mu\text{g}/\text{m}^3$ ) are remained within Board's Prescribed Standard.

**RECOMMENDATIONS**

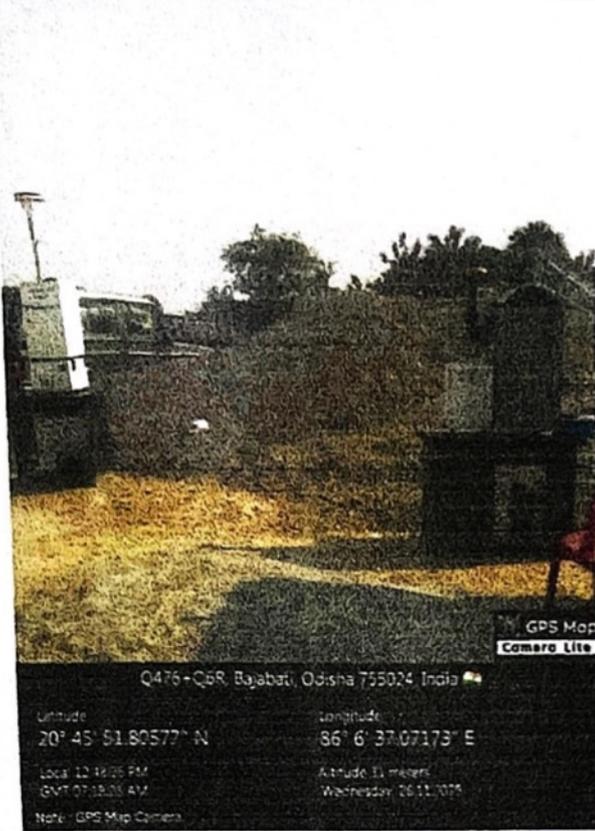
The crusher unit shall abide by the guidelines prescribed by CPCB for "Environmental Guidelines for Stone Crushing Unit-July 2023" and shall enhance plantation all along the boundary as well as within plant's premises.

  
 02-12-25  
 Sri S. Sahu  
 Asst. Env. Scientist

  
 02.12.2025  
 Sri H. S. Sahu  
 Asst. Env. Scientist

  
 02/12/25  
 Er. M. M. Sahoo  
 Regional Officer

Photographs Enclosed



**Fig: Ambient Air Quality Monitoring is conducted near weigh bridge cabin & at a distance of 10 mtrs. away from the metal discharge point.**

**Fig: The unit has covered the intermediary conveyors with corrugated GI sheets which are connected between jaw crusher to cone crusher and vibrating screen.**



**Fig: The unit has provided GI Sheet Boundary wall and few plantation along the boundary.**



Fig: The unit has provided GI Sheet Boundary wall and few plantation along the boundary.



Fig: The approach roads of the crusher unit is wet by the mobile water tanker.

E-mail: [rospcb.kalinganagar@ospcbboard.org](mailto:rospcb.kalinganagar@ospcbboard.org)  
 Website: [www.ospcbboard.org](http://www.ospcbboard.org)  
 Tel No. : 06726 221153



**REGIONAL OFFICE, KALINGA NAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
 At: Dhabalagiri (In Front of OMC Guest House) PO: Ferro Chrome Project,  
 Dist: Jajpur-755020, Odisha, India

### (AAQ Monitoring Analysis Report)

Lab. Ref. No.: AAQ / I / 25 / 11 – 70

Date: 02.12.2025

Name and Address of the Industry / Source : M/s. Agrawal Infrabuild Pvt. Ltd.,  
 At: Bajabati,  
 Dharmasala,  
 Dist: Jajpur

Date of Sampling : 26<sup>th</sup> November, 2025

Sample collected and submitted by : Er. M. M. Sahoo, RO  
 Sri H. S. Sahu, AES  
 Sri S. Sahu, AES  
 Sri S. S. Dwibedi, JLA  
 Sri G. Naik, FA

Date of Submission of Sample : 26.11.2025

Sl. No.	Location	Parameters					
		SPM ( $\mu\text{g}/\text{M}^3$ )	PM <sub>2.5</sub> ( $\mu\text{g}/\text{M}^3$ )	SO <sub>2</sub> ( $\mu\text{g}/\text{M}^3$ )	NO <sub>2</sub> ( $\mu\text{g}/\text{M}^3$ )	NH <sub>3</sub> ( $\mu\text{g}/\text{M}^3$ )	O <sub>3</sub> ( $\mu\text{g}/\text{M}^3$ )
01	Fugitive Emission Monitoring conducted near Weigh Bridge Cabin & at a distance of 10 mtrs. away from the Metal discharge point	552	58	12.2	27.8	BDL	23.8
Standards for SPM as per CTO order no. 706/RO-SPCB-KALINGA NAGAR / APC issued vide letter no. 1174 / SCU-392, dated. 29.03.2025 and standards for PM <sub>2.5</sub> , SO <sub>2</sub> , NO <sub>2</sub> , NH <sub>3</sub> , O <sub>3</sub> as per National Ambient Air Quality Norms		600	60	80	80	400	180

Sample Analyzed by:

S. Dwibedi  
 JLA 02/12/25  
  
 02.12.25



Regional Officer

**INSPECTION REPORT ON A PUBLIC COMPLAINT REGARDING THE ILLEGAL OPERATION  
OF BAJABATI STONE QUARRIES & WASTE WATER DISCHARGE IN BAJABATI,  
TEHSIL: DHARAMSALA, JAJPUR, ODISHA.**

Several complaints regarding Illegal Operation of Bajabati Stone Quarries & waste water discharge from Bajabati Black stone quarries In Tehsil: Dharamsala have been received by this office from the Head Office SPCB, Odisha & grievance petition from Collectorate Jajpur. In pursuance to the complaints received to this office inspection has been conducted on 11.09.2025 by the Board official to verify the alleged points.

**CONSENT STATUS:**

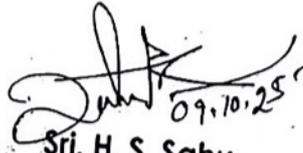
M/s. Bajabati BSQ No. 1, M/s. Bajabati BSQ No. 2, M/s. Bajabati BSQ No. 3, M/s. Bajabati BSQ No. 5 & M/s. Bajabati BSQ No. 6 are having valid consent from the Board. Consent to establish & consent to operate was granted based on approved mining plan, valid environmental clearance and subjected to validity of mining lease period.

**OBSERVATIONS:**

1. There are two Black stone quarries were operational during visit. M/s. Bajabati BSQ No. 2 & M/s. Bajabati BSQ No. 5 found to be operational during Visit.
2. M/s. Bajabati BSQ No. 1, M/s. Bajabati BSQ No. 3 & M/s. Bajabati BSQ No. 6 found to be non-operational on the day of visit.
3. The lessee of M/s. Bajabati BSQ-2 & M/s. Bajabati BSQ No. 5 has provided a mobile water tanker for dust suppression at internal roads. For grading of internal roads the unit has provided motor grader.
4. The rain water observed to be stored inside the quarry. Rain water of the stone quarry are pumped out for further reused in dust suppression measures and excess water discharged to outside lease boundary of M/s. Bajabati BSQ-2 & M/s. Bajabati BSQ No. 5. **The water sample has been taken and sent to central laboratory to ascertain the quality of water discharged.** From the test report it's revealed that the quality of water discharged to outside lease boundary is well within the discharge standard of the Board (**Copy of the Test report vide letter no. 18065 Dtd. 09.10.2025 is enclosed**).
5. **The Groundwater sample i.e., tube well near Kanpur chhak supplying to Bajabati Village is taken and sent to central laboratory to ascertain the quality of water consumed.** From the test report it's revealed that the quality of water is well within the permissible limit of ground water standard of the Board (**Copy of the Test report vide letter no. 18065 Dtd. 09.10.2025 is enclosed**).

6. There were approximately 30 numbers of plants around the BSQ 1,3 & 5. Further the lessee of M/s Agrwal Infra has planted around 100 numbers of planation around the quarry and crusher premises. As per EC conditions the project proponent (lease Holder) shall deposit certain amount with respective District Environment Society.
7. There are 13 numbers of Crusher are in Bajabati Mouza and all are having Sitting Clearance Certificate. Consent to establish granted to the stone crushers after obtaining the sitting clearance certificate from District Administration. The stone crushers adopted boundary wall, water sprinklers, plantation, mobile water tankers as air pollution control measures.

  
09.10.25  
Sri. S. Sahu  
Asst. Env. Scientist

  
09.10.25  
Sri. H. S. Sahu  
Asst. Env. Scientist



2X

103

FAX : 2562822/2560955  
TEL : 2564033/2563294  
EPABX : 2561909/2562847  
E-mail : [paribesh1@ospboard.org](mailto:paribesh1@ospboard.org)  
Website : [www.ospboard.org](http://www.ospboard.org)

**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,  
Bhubaneswar - 751 012

(CENTRAL LABORATORY)

No. 18065 /

VI-SC (LEM) Misc- 38/2025-26

Dt. 09.10.2025

To

The Regional Officer  
State Pollution Control Board, Odisha,  
Kalinga Nagar

Sub: Test Reports of surface water & tube well water samples collected from Bajabati village- reg.

Ref : Your letter No. 2909 / (Lab.- 07 ) dt. 11.09.2025

Sir,

With reference to the above cited letter, please find enclosed herewith the test reports of surface water & tube well water samples submitted to the Central Laboratory on dt. 13.09.2025 by your office, collected from Bajabati village, Kalinga Nagar.

- Encl : (i) OS/ 599 /10/2025 (For NABL Scope parameter)  
(ii) OS/ 600 /10/2025 (For NABL Non-scope parameter)  
(iii) OS/ 601 /10/2025 (For NABL Scope parameter)  
(iv) OS/ 602 /10/2025 (For NABL Non-scope parameter)

Yours faithfully,

*N. Mallick*  
8/10/25

OSD-cum- Chief Env. Scientist (Lab.)

*ofc*



# CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
Bhubaneswar - 751 024

E-mail: [centrallab@ospcbboard.org](mailto:centrallab@ospcbboard.org)

## TEST REPORT

Page 1

1. ULR No. : TC127402500001008F  
 2 (i). Report No. : OS/ 599/10/2025  
 3 (i) Date : 08.10.2025  
 2(ii). Amendment No : .....  
 3(ii) Amendment Date : .....  
 4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,  
 (Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar  
 (On behalf of Regional Officer, Kalinga Nagar )  
 5. Reference Letter No. : 2909 / (Lab.-07) dt.11.09.2025  
 6. Date of sample receipt: 13.09.2025  
 7. Sample Description:  
 (i) Discipline : Chemical testing (ii) Group : Water (iii) Sub Group : Surface water  
 (Biological testing/ Chemical testing) (Water/ Pollution and Environment) (Surface Water/ Ground Water/ Drinking Water/ Wastewater / Effluent)  
 8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025  
 9. If uncertainty is desired by Customer : No  
 10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits * (Applicable for Sl. No. Others/Sept -25/SW/ 1675 & Others/Sept -25/ SW/ 1676 )	Test Method	Surface water samples collected from Bajabati village	
				Others/ Sept -25/ SW/ 1675	Others/ Sept -25/ SW/ 1676
				Sample from the Pump discharge of BSQ -02 of Bajabati BSQ No. 02 leading to Nailah	Sample from the Pump discharge of BSQ -05 of Bajabati BSQ No. 05 (CSN -3A) leading to Agriculture land
				Results	
1.	Iron (Fe), mg/L	50, max	3500 Fe-B, APHA, 23 <sup>rd</sup> Edn., 2017	0.381	0.342

\* Tolerance limit for inland surface water subject to pollution (IS : 2296 -1982), for Class 'C' (Drinking water source with conventional treatment followed by disinfection)

11. Deviation from Test Method, if any : No  
 12. If Sampling Conducted by the Central Laboratory, Yes/ No - No  
 If Yes,

(a) Date of Sampling : (b) Method Used :  
 (c) Name of Sampler with Designation :

End of Test Report

*Smita Nayak*

Authorised Signatory  
(Chemical Testing)  
(Water/ Wastewater)  
(Mrs. Smita Nayak)  
(Asst. Env. Scientist)

*Niranjan Mallick*  
 Board Analyst 8/10/25  
 (Sri Niranjan Mallick)  
 (OSD-cum- Chief Env. Scientist)

**Note :**

- (i) The results stated above relate only to the items tested.  
 (ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.  
 (iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.  
 (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.  
 (v) Opinion, Interpretation, Conformance will be provided only on the customer request.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012, FAX : 2562822/2560955  
 TEL : 2564033/2563294 EPABX : 2561909/2562847, E-mail : [paribesh1@ospcbboard.org](mailto:paribesh1@ospcbboard.org) Website : [www.ospcbboard.org](http://www.ospcbboard.org)

# CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
Bhubaneswar - 751 024

E-mail: [centrallab@ospcbboard.org](mailto:centrallab@ospcbboard.org)

## TEST REPORT

Page 1 of 1

1. ULR No. : ---  
 2 (i). Report No. : OS/600/10/2025  
 3 (i). Date of issue : 08.10.2025  
 4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,  
 (Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar,  
 (On behalf of Regional Officer, SPCB, Odisha, Kalinga Nagar)  
 5. Reference Letter No. : 2909 / (Lab.- 07) dt.11.09.2025  
 6. Date of sample receipt : 13.09.2025  
 7. Sample Description :

- 2(ii). Amendment No : ---  
 3(ii). Amendment Date : ---

- (i) Discipline : Chemical Testing (ii) Group : Water (iii) Sub Group : Surface water  
 (Biological Testing, Chemical testing) (Water/ Pollution and Environment) (Surface water/ Ground water/ Drinking water / Wastewater / Effluent)

8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025  
 9. If uncertainty is desired by Customer : No  
 10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/Regulatory Limits *	Test Method	Surface water samples collected from Bajabati village	
				Others/ Sept - 25/ SW/ 1675	Others/ Sept - 25/ SW/ 1676
		(Applicable for Sl. No. Others/Sept - 25/ SW/1675 & Others/Sept -25/SW/ 1676 )		Sample from the Pump discharge of BSQ -02 of Bajabati BSQ No. 02 leading to Nallah	Sample from the Pump discharge of BSQ - 05 of Bajabati BSQ No. 05 (CSN -3A) leading to Agriculture land
				<b>Result</b>	
1.	Total Chromium (as Cr), mg/L	-	3111A, APHA, 23 <sup>rd</sup> Edn., 2017	0.011	0.009
2.	Copper (Cu), mg/L	1.5, max		0.003	0.007
3.	Cadmium (Cd), mg/L	0.01, max		0.0003	0.0010
4.	Lead (Pb), mg/L	0.1, max		0.004	0.007
5.	Nickel (Ni), mg/L	-		0.003	0.004
6.	Zinc (Zn), mg/L	15, max	3112 B, APHA, 23 <sup>rd</sup> Edn., 2017	0.055	0.063
7.	Mercury ( as Hg ), mg/L	-		0.00049	0.00025

\* Tolerance limit for inland surface water subject to pollution (IS : 2296-1982), for Class 'C' (Drinking water source with conventional treatment followed by disinfection)

11. Deviation from Test Method, if any : No  
 12. If Sampling Conducted by the Central Laboratory, Yes/ No. No  
 If Yes,  
 (a) Date of Sampling : (b) Method Used :  
 (c) Name of Sampler with Designation :

-----End of Test Report-----

*Smita Nayak*  
 Authorised Signatory  
 (Chemical Testing)  
 (Water/ Wastewater)  
 (Mrs. Smita Nayak)  
 (Asst. Env. Scientist)

*Niranjan Mallick*  
 Board Analyst 8/10/25  
 (Sri Niranjan Mallick)  
 (OSD-cum- Chief Env. Scientist)

Note :

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 v) Opinion, Interpretation, Conformance will be provided only on the customer request.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012, FAX : 2562822/2560955  
 EL : 2564033/2563294 EPABX : 2561909/2562847, E-mail : [paribesh1@ospcbboard.org](mailto:paribesh1@ospcbboard.org) Website : [www.ospcbboard.org](http://www.ospcbboard.org)



**CENTRAL LABORATORY**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
 Bhubaneswar - 751 024  
 E-mail: [centrallab@ospcboard.org](mailto:centrallab@ospcboard.org)



Page 1 of

**TEST REPORT**

1. ULR No. : TC127402500001009F
- 2 (i). Report No. : OS/ 601 /10/2025
- 3 (i) Date : 08.10.2025
- 2(ii). Amendment No : .....
- 3(ii) Amendment Date : .....
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,  
 (Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar  
 (On behalf of Regional Officer, Kalinga Nagar)
5. Reference Letter No. : 2909 / (Lab.- 07) dt.11.09.2025
6. Date of sample receipt : 13.09.2025
7. Sample Description :
  - (i) Discipline : Chemical testing (Biological testing/ Chemical testing)
  - (ii) Group : Water (Water/ Pollution and Environment)
  - (iii) Sub Group : Ground water (Surface Water/ Ground Water/ Drinking Water/ Wastewater / Effluent)
8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :  
 (Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits		Test Method	Tube well water sample collected from Bajabati village
		IS 10500: 2012 *			
		Requirement (Acceptable limit)	Permissible limit in the absence of alternate source		Others/ Sept - 25/ GW/ 1677
					Sample from the tube well near Kanpur Chhaka supplying to Bajabati village
					Results
1.	pH	6.5 - 8.5	No relaxation	4500-H <sup>+</sup> -B, APHA, 23 <sup>rd</sup> Edn, 2017	7.4
2.	Turbidity (Turb), NTU	1, max	5, max	2130 B, APHA, 23 <sup>rd</sup> Edn, 2017	1.4
3.	Total Dissolved Solids (TDS), mg/L	500, max	2000, max	2540 C, APHA, 23 <sup>rd</sup> Edn, 2017	496.0
4.	Total Hardness (TH), as CaCO <sub>3</sub> , mg/L	200, max	600, max	2340 C, APHA, 23 <sup>rd</sup> Edn, 2017	276.0
5.	Calcium as CaCO <sub>3</sub> (Ca), mg/L	75, max	200, max	3500-Ca-B, APHA, 23 <sup>rd</sup> Edn, 2017	84.97
6.	Magnesium as CaCO <sub>3</sub> (Mg), mg/L	30, max	100, max	3500-Mg-B, APHA, 23 <sup>rd</sup> Edn, 2017	15.55
7.	Total Alkalinity as CaCO <sub>3</sub> (T. Alka), mg/L	200, max	600, max	2320 B, APHA, 23 <sup>rd</sup> Edn, 2017	296.0
8.	Chloride (Cl <sup>-</sup> ), mg/L	250, max	1000, max	4500 Cl <sup>-</sup> -B, APHA, 23 <sup>rd</sup> Edn, 2017	38.0
9.	Nitrate (as NO <sub>3</sub> ), mg/L	45	No relaxation	4500 - NO <sub>3</sub> <sup>-</sup> -E, APHA, 23 <sup>rd</sup> Edn, 2017	7.628
10.	Sulphate (SO <sub>4</sub> <sup>2-</sup> ), mg/L	200, max	400, max	4500-SO <sub>4</sub> <sup>2-</sup> -E, APHA, 23 <sup>rd</sup> Edn, 2017	11.62
11.	Fluoride (F <sup>-</sup> ) mg/L	1.0, max	1.5, max	4500-F-C, APHA, 23 <sup>rd</sup> Edn, 2017	0.24
12.	Iron (Fe), mg/L	1.0	No relaxation	3500 Fe-B, APHA, 23 <sup>rd</sup> Edn, 2017	0.401
13.	Hexavalent Chromium (Cr <sup>6+</sup> ), mg/L	-	-	3500-Cr-B, APHA, 23 <sup>rd</sup> Edn, 2017	<0.002
14.	Boron (B), mg/L	0.5	2.4	4500 B - B, APHA 23 <sup>rd</sup> Edn, 2017	0.191

\* Drinking water specification, IS 10500 : 2012 and it's amendments,

*Smita Nayak*  
 Authorised Signatory  
 (Chemical Testing)  
 (Water/ Wastewater)  
 (Mrs. Smita Nayak)  
 (Asst. Env. Scientist)

*N. Niranjan Mallick*  
 Board Analyst  
 (Sri Niranjan Mallick)  
 (OSD-cum- Chief Env. Scientist)

(Cont.)

**CENTRAL LABORATORY**  
**STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,

Bhubaneswar - 751 024

E-mail: [centrallab@ospcboard.org](mailto:centrallab@ospcboard.org)

**TEST REPORT**

1. ULR No. : TC127402500001009F  
 2 (i). Report No. : OS/601/10/2025  
 3 (i) Date : 08.10.2025

2(ii). Amendment No : .....  
 3(ii) Amendment Date : .....

11. Deviation from Test Method, if any : No  
 12. If Sampling Conducted by the Central Laboratory, Yes/ No - No  
 If Yes,

(a) Date of Sampling :

(b) Method Used :

(c) Name of Sampler with Designation :

————— End of Test Report —————

*Smita Nayak*  
 8/10/25

Authorised Signatory  
 (Chemical Testing)  
 (Water/Wastewater)  
 (Mrs. Smita Nayak)  
 (Asst. Env. Scientist)

*Sri Niranjani Mallick*  
 8/10/25  
 Board Analyst  
 (Sri Niranjani Mallick)  
 (OSD-cum- Chief Env. Scientist)

note :

The results stated above relate only to the items tested.

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The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.

Opinion, Interpretation, Conformance will be provided only on the customer request.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012, FAX : 2562822/2560955  
 EL : 2564033/2563294 EPABX : 2561909/2562847 . E-mail : [paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org) Website : [www.ospcboard.org](http://www.ospcboard.org)



# CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
Bhubaneswar - 751 024

E-mail: [centrallab@ospboard.org](mailto:centrallab@ospboard.org)

## TEST REPORT

Page

1. ULR No. : ----
- 2 (i). Report No. : OS/602/10/2025
- 3 (i) Date of issue : 08.10.2025
- 2(ii). Amendment No : ---
- 3(ii). Amendment Date : ---
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,  
(Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar,  
(On behalf of Regional Officer, SPCB, Odisha, Kalinga Nagar)
5. Reference Letter No. : 2909 / (Lab.- 07) dt.11.09.2025
6. Date of sample receipt : 13.09.2025
7. Sample Description :

- (i) Discipline : Chemical Testing (ii) Group : Water (iii) Sub Group : Ground water  
(Biological Testing, Chemical testing) (Water/ Pollution and Environment) (Surface water/ Ground water/ Drinking water / Wastewater / Effluent)

8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025

9. If uncertainty is desired by Customer : No

10. Analysis Results :  
(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits		Test Method	Tube well water sample collected from Bajabati village
		IS 10500: 2012 *			
		Requirement (Acceptable limit)	Permissible limit in the absence of alternate source		
1.	Ammonical Nitrogen as N (NH <sub>3</sub> -N), mg/L	0.5	No relaxation	4500-NH <sub>3</sub> -B followed by 4500-NH <sub>3</sub> -C, APHA 23 <sup>rd</sup> Edn., 2017	Others/ Sept – 25/GW/1677 Sample from the tube well near Kanpur Chhaka supplying to Bajabati village <b>Result</b> <0.4 <sup>#</sup>
2.	Total Chromium (as Cr), mg/L	0.05	No relaxation	3111A, APHA, 23 <sup>rd</sup> Edn., 2017	0.007
3.	Copper (Cu), mg/L	0.05, max	1.5, max		0.005
4.	Cadmium (Cd), mg/L	0.003, max	No relaxation		0.0006
5.	Lead (Pb), mg/L	0.01, max	No relaxation		0.005
6.	Nickel (Ni), mg/L	0.02, max	No relaxation		0.003
7.	Zinc (Zn), mg/L	5, max	15, max		0.057
8.	Mercury ( as Hg ), mg/L	0.001	No relaxation	3112 B, APHA, 23 <sup>rd</sup> Edn., 2017	0.00025

\* Drinking water specification, IS 10500 : 2012 and It's amendments

# BDL values as specified by CPCB vide letter No.7065 dt.28.09.2020

11. Deviation from Test Method , if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No. No  
If Yes,  
(a) Date of Sampling : (b) Method Used :  
(c) Name of Sampler with Designation :

-----End of Test Report-----

*Smita Nayak*  
8/10/25  
Authorised Signatory  
(Chemical Testing)  
(Water/ Wastewater)  
(Mrs. Smita Nayak)  
(Asst. Env. Scientist)

*Niranjan Mallick*  
8/10/25  
Board Analyst  
(Sri Niranjan Mallick)  
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